

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 113/TT/2019

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 for two assets under Green Energy Corridors-Inter-state Transmission Scheme (ISTS) Part-B for tariff block 2014-19
- Date of Hearing** : 29.6.2020
- Coram** : Shri P. K. Pujari Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd. & 12 Ors.
- Parties present** : Shri S.S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri A K Verma, PGCIL
Shri B. Dash, PGCIL
Shri V P Rastogi, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the petitioner submitted that the instant petition is filed for approval of transmission tariff from COD to 31.3.2019 for the following two assets under the Green Energy Corridors - Inter-state Transmission Scheme (ISTS) Part-B:-
- a. Asset-1: Banaskantha-Chittorgarh 765 kV D/C line along with associated bays and 240 MVAR Switchable Line reactors at both ends, 765/400 kV Banaskantha (New) Sub-sation along with 765/400 kV ICT-1 & 2, 765 kV, 330 MVAr Bus reactor & 400 kV, 125 MVAr Bus reactor along with bays; and
 - b. Asset 2: Banskantha-Sankhari 400 kV D/C line along with associated bays at both ends.



3. The representative of the Petitioner submitted that as per the investment approval accorded on 17.4.2015, the scheduled COD of the instant assets was 16.4.2018, against which the COD of Assets 1 and 2 was 2.3.2019 and 29.3.2019 respectively. Thus, there is time over-run of 11 months and 16 days in case of Asset-1 and 12 months and 15 days in case of Asset-2. The time over-run was due to ROW issues, delayed clearance from Railways, etc. Detailed reasons along with the chronology of events have been filed in the petition. The representative of the petitioner submitted that there is no cost over-run. After the COD, the Auditor certificate, revised tariff forms and details of time over-run were submitted vide affidavit dated 10.2.2020. The reasons for cost variation between FR approved cost and actual cost as on COD/estimated completion cost have been submitted in the petition in Form-5. He further submitted that MPPMCL has filed its reply to the petition and the Petitioner has filed rejoinder to the reply of MPPMCL vide affidavit dated 22.6.2020.

4. The Commission directed the petitioner to submit the following information, on affidavit by 16.7.2020, with a copy to the respondents:-

- a. As the Auditor Certificates submitted for both the assets are illegible, legible copy of Auditor Certificates for both the assets.
- b. The Petitioner has submitted IDC statements indicating Asset-1(a), Asset-1(b) and Asset-2 whereas the instant petition covers the approval for Asset-1 and Asset-2. Accordingly, IDC statement for Asset-1 and Asset-2 be provided. In addition, clearly indicate the date of loan drawl / loan allocation in the IDC statement for both the assets.
- c. For Asset-1: Form-5, 5A, 5B, 12, 12A, 13, 14 and 15 be provided.
- d. For Asset-2: Form-5, 5A, 5B, 12, 12A, 9C, 9D, 13, 14 and 15 be provided.
- e. For foreign loans (KFW) interest rate, conversion rate, amount of loan and drawl date details.
- f. The status of generators associated with the instant project and status of LTA.

5. Subject to above, the Commission reserved order in the matter.

By order of the Commission

Sd/
(V. Sreenivas)
Dy. Chief (Law)

